

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



IA 340/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

Name of the Company: Nitin Hasmukhlal Parikh
(Diamond Power Transformers Ltd.)
V/s.
Madhya Gujarat Vij Company Ltd. & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | Ritu Raj Meena | Advocate | Respondent |  |
| 2. | Ishan P. Shah | Advocate | Petitioner |  |

ORDER

Learned Advocate Mr. Ishan Shah present for Applicant(IRP). Learned Advocate Mr. Ritu Raj Meena present for Respondent no. 1 (MGVCL) in IA 340/2017.


Learned Advocate Mr. Ritu Raj Meena filed Vakalatnama for Respondent no. 1.

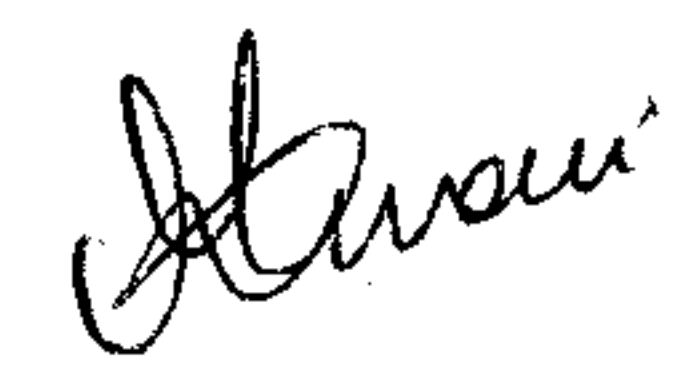
Objections filed by Respondent no. 1 (MGVCL).

Applicant is directed to serve notice of date of hearing to Respondent no. 2 and 3, shall file proof of service.

Respondent no. 2 and 3 shall file objections, if any, within one week serving copy in advance to other side.

List the matter on 06.11.2017.

 23/10/17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of October, 2017.